

(d) to (f) LNG is not supplied at administered price. Further, Kochi LNG terminal is not in operation; it is under construction and is planned to be commissioned in 2011-12. As the supply of RLNG from Kochi LNG terminal has not yet commenced, therefore no comparison can be made between the price of LNG available at Gujarat and the LNG to be available at Kochi at this stage.

Supply of gas cylinders at door-steps

1749. SHRI P. RAJEEVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether gas agencies are supposed to supply gas cylinders at the door-steps of consumers so that they could get satisfied of any damage/leakage of cylinders and the weight of the cylinders;

(b) if so, what is the rule prevailing in that regard;

(c) whether some gas agencies in Kerala, are not following the rules and consumers are forced to take cylinders with their own conveyance and, many a times, the cylinders do not have proper weight; and

(d) if so, what action would be taken against those errant agencies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have given instructions to their LPG distributors to ensure that their delivery men carry with them a spring balance and the weight of the cylinder is shown to the customer while supplying the LPG cylinder. OMCs have also given instructions to their LPG distributors to connect the filled cylinders to the LPG installation and check for leakage in the presence of the customer. If during inspection any deviation is found or any instances of any distributor forcing the consumers to take delivery at the godown brought to the notice of the OMCs, suitable action would be taken against the LPG distributors in accordance with the provisions of the Marketing Discipline Guidelines (MDG). In case any under-weight cylinder is received by the customer, such cylinders are replaced free of charge by the OMCs.

Bursting of cylinders

†1750. SHRI BHAGWATI SINGH:

SHRI JANESHWAR MISHRA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that accidents due to bursting of gas cylinders and cylinders used in ONG operated vehicles are occurring in the country, thereby causing loss to life and property;

(b) if so, the measures being taken by Government to check such accidents; and

(c) the details of norms and parameters thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Hindustan Petroleum Corporation Limited (HPCL) has reported an accident involving bursting of an LPG cylinder in Hyderabad during the month of March, 2009. No body was killed or injured in the accident as no one was present in the house when the blast occurred.

As informed by GAIL (India) Limited, no incident of bursting of genuine CNG cylinder has been reported in the country. A few accidents reported in the newspapers were due to rupture of fusible burst disc installed on the valve of the CNG cylinders in the vehicles. The possibility of accidents arises on account of installation of spurious fusible burst disc in the cylinder valves.

(b) and (c) The following procedure is in place to prevent accidents involving LPG cylinder and cylinders used in CNG operated vehicles:-

- LPG is filled in LPG cylinders manufactured as per BIS specifications and certified by them.
- LPG cylinders are periodically tested for safety as per norms of the Chief Controller of Explosives, Petroleum and Explosive Safety Organisation (PESO), Government of India.
- Filled LPG cylinders are checked for leakage before dispatch from the LPG bottling plants.
- LPG distributors of OMCs carry out pre-delivery check on the cylinder at the time of its delivery to customers.
- Customers are educated on safety through demonstration at the time of release of new LPG connection. Instructions are also printed on the Gas Customer Card and safety leaflet provided to the customers.
- OMCs carry out mandatory check of the LPG installation at the customers premises once in two years.

CNG cylinders are approved as per the Gas Cylinder Rule, 2004 before installation in the vehicles. Further, as per the Motor Vehicle Act and Rules, all vehicles are required to obtain fitness certificate from Transport Department before plying the vehicle on road. This certificate is required to be renewed as per the time prescribed in the Motor Vehicle Act.

Price Stabilisation Fund

1751. SHRI TAPAN KUMAR SEN:

SHRI PRASANTA CHATTERJEE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any action has been taken by Government to establish a Price Stabilisation Fund, as recommended by a Parliamentary Standing Committee on Petroleum and Natural Gas, to insulate the common man from the vagaries of the global crude oil price fluctuation;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and